

Central Administrative Tribunal  
Principal Bench

17

CP No. 91/2004  
In  
OA No. 668/2002

New Delhi this the 5th day of April, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Kuldip Singh, Member (J)

Shri Jai Karan Choudhary, Asstt. Engineer,  
S/o Shri Babu Lal Choudhary,  
R/o House No.178/M-25, Ward No.2  
Mehrauli, New Delhi-110030.

-Petitioner  
(By Advocate: Shri Surinder Singh)

Versus

1. Shri K.N. Agarwal,  
Director General Works,  
C.P.W.D., Nirman Bhawan,  
New Delhi-110001.
2. Shri S.P. Yadav,  
Executive Engineer,  
Electrical Division No.3  
C.P.W.D.  
I.P. Bhawan, New Delhi-110002.
3. Shri K.P. Gupta  
Controller of Accounts,  
(Internal Audit)  
Ministry of Urban Development  
B 201 Nirman Bhawan,  
New Delhi-110001.

- Respondents

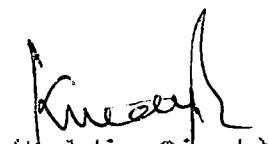
(By Advocate: Mrs. Avinash Kaur)

ORDER (Oral)

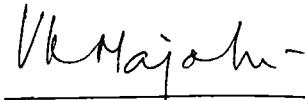
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Respondents have paid a cheque for an amount of Rs.3,17,155/- in compliance of directions of this court. It is observed that respondents have caused inordinate delay in making this payment. In the compliance report filed on behalf of respondents, no satisfactory explanation has been rendered for the delay. We deprecate the casual attitude of the respondents in causing such a long delay.

2. The CP is disposed of imposing a cost of Rs. 5,000/- (Rupees five thousand only) on the respondents. This should be paid to the applicant within a week's time from today. Notices to the respondents are discharged.

  
(Kuldip Singh)  
Member (J)

cc..

  
V.K. Majotra  
(V.K. Majotra)  
Vice-Chairman (A)

5.4.04.